

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No. 10818-10823/2008

HARYANA URBAN DEV.AUTHORITY Petitioner(s)

VERSUS

DELHI ASSAM ROADWAYS CORP.LTD.& ORS. Respondent(s)

(With appln(s) for disposal of SLP in terms of compromise and appropriate direction and impleadment as party respondent and with prayer for interim relief and office report)

WITH SLP(C) NO. 10763 of 2009

(With appln(s) for permission to place addl. facts and grounds and permission to file addl. documents and permission to file additional affidavit and with prayer for interim relief and office report)

SLP(C) NO. 11628 of 2009

(With appln(s) for permission to place addl. documents on record and prayer for interim relief and office report)

SLP(C) NO. 11635-11639 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 11861-11865 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 12442-12446 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 12448-12449 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 12450-12451 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 12454-12458 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 12557 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 13338 of 2009

(With office report)

SLP(C) NO. 13348 of 2009

(With office report)

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SLP(C) NO. 16228-16231 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 16957-16960 of 2008

(With prayer for interim relief and office report)

SLP(C) NO. 16979-16983 of 2008

(With appln(s) for directions, vacation of order and prayer for interim relief and office report)

SLP(C) NO. 17102-17106 of 2008

(With appln(s) for directions and prayer for interim relief and office report)

SLP(C) NO. 17453-17454 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 17671-17672 of 2008
(With appln(s) for directions and office report)

SLP(C) NO. 18084-18088 of 2008
(With appln(s) for directions and vacation / modification of stay order dated 29.10.2010 and with prayer for interim relief and office report)

SLP(C) NO. 18120 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 19304-19308 of 2008
(With appln(s) for c/delay in filing SLP and directions and office report)

SLP(C) NO. 19309-19313 of 2008
(With appln(s) for c/delay in filing SLP and directions and office report)

SLP(C) NO. 20067 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 22470-22474 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 22498-22502 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 23235-23239 of 2008
(With prayer for interim relief and office report)

SLP(C) NO. 24291-24295 of 2008
(With appln(s) for c/delay in filing SLP and office report)

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SLP(C) NO. 24484-24488 of 2008
(With office report)

SLP(C) NO. 27747 of 2008
(With appln(s) for c/delay in filing SLP and office report)

SLP(C) NO. 3046-3050 of 2009
(With appln(s) for permission to place on record annexures and office report)

Date: 29/04/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. Parag P. Tripathi, A.S.G.

Mr. Manjit Singh, Adv.
Mr. Tarjit Singh, Adv.
Mr. Kamal Mohan Gupta, Adv.

Ms. Indra Sawhney, Adv.

Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, Adv.
Ms. S. Janani, Adv.

Mr. Prashant Kumar, Adv.

Mr. Rajiv Sankar Roy, Adv.
Mr. Abhijit Sankar Roy, Adv.
Mr. Sukumar, Adv.
Mr. Rohit Anand Das, Adv.
Mr. Deepam Borah, Adv.
Mr. Pranab Kumar Mullick, Adv.

Mr. Rajesh Mahale, Adv.
Mr. Shivendra Dwivedi, Adv.
Mr. Giri, Adv.

Mr. P. H. Parekh, Sr. Adv.
Mr. Sameer Parekh, Adv.
Mr. Nitin Thukral, Adv.
Mr. Somanodri Goud, Adv.
M/S. Parekh & Co.

Mr. Gagan Gupta, Adv.

Mrs. Kamaldeep Gulati, Adv.

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Mr. Dheeraj Malhotra, Adv.
Mr. Mritunjay Kumar Singh, Adv.
Mr. Sanyam Saxena, Adv.
Ms. Manjusha Wadhwa, Adv.

Mr. Neeraj Shekhar, Adv.
Mr. Ashutosh Thakur, Adv.
Mr. Priya Ranjan Roi, Adv.
Mr. Rajesh Kumar, Adv.

Dr. A. M. Singhvi, Sr. Adv.
Ms. Pallavi Kingar, Adv.
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Ms. Tulika Mukherjee, Adv.
Mr. Bharat Dubey, Adv. for
M/S Anuradha & Associates

Ms. Mukta Dutta, Adv.
Mr. B. P. Singh, Adv.

For Respondent(s) Mr. Uday U. Lalit, Sr. Adv.
Mr. Manu Beri, Adv.
Mr. Prasenjit Keswani, Adv.
Mr. Prashant Kumar, Adv.

Mr. G. S. Raikhy, Adv.
Mr. Purnima Jauhari, Adv.
Mr. Surya Kant, Adv.

Ms. Asha Jain Madan, Adv.
Mr. Mukesh Jain Madan, Adv.
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Mr. Rajeev K. Virmani, Sr. Adv.

Ms. Rashmi Virmani, Adv.

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Ms. Mona K. Rajvanshi, Adv.

Mr. Ugra Shankar Prasad, Adv.

Mr. Pankaj Gupta, Adv.

Mr. Manoj C. Mishra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Learned Additional Solicitor General, on instructions, submits that the petitioner, namely, Haryana Urban Development Authority shall be making available half an acre of plot, as far as possible, Plot No. 55-P, Sector-44(Institutional), Gurgaon to the first respondent in SLP(C) No.10818-10823 of 2008, namely, Delhi Assam Roadways Corporation Ltd.

In the circumstances, there shall be a direction directing the Authority to allot the said plot, as expeditiously as possible, preferably within four weeks from today. The allotment shall be made on the same terms and conditions on which the other respondents had been earlier allotted.

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Obviously, no further dispute, as such, survives so far as the allotments made in favour of other respondents are concerned.

In such view of the matter, no further orders, as such, are required to be passed and the order of the High Court shall stand modified to the extent.

It is made clear that allotments already made in favour of the other respondents is not interfered with.

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In such view of the matter, no further orders, as such, are required to be passed and the order of the High Court shall stand modified to the extent.

It is made clear that allotments already made in favour of the other respondents is not interfered with.

The special leave petitions are, accordingly, disposed of.

(NIDHI CHUGH)
Sr. P.A.

(RENUKA SADANA)
Court Master